

DIVISION BENCH

ITEM NO.103

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP (IB) No.59/ALD/2023

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 3rd July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	SMALL INDUSTRIES DEVELOPMENT BANK OF INDIA V/S RAHUL JESSAL MITTRA (PERSONAL GUARANTOR OF MARGDARSHAK FINANCIAL SERVICES LTD.)
UNDER SECTION	95 IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Narendra Singh, Adv.

: *For the SIDBI*

Personal Guarantor

: *Ex-parte v.o.d 12.06.2024*

ORDER

Ld. Counsel representing the Petitioner/ SIDBI is present through VC.

- 1.** As per the previous order dated 12.06.2024, the Personal Guarantor was set ex-parte.
- 2.** The report on behalf of the RP has been filed, wherein the RP has recommended admission of the matter, and for initiating Insolvency Resolution Process against the Personal Guarantor.
- 3.** Arguments Heard. Order reserved.

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Praveen Gupta)
Member (Judicial)**

3rd July, 2024

*Kavya Prakash Srivastava
(Stenographer)*